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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


MA 4/2017 in IA 315 of 2017 in C.P. (I.B) No. 4/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: Anil Goel, RP
V/s.
Santosh Dhiraj Pathak & Ors.

Section of the Companies Act: Section 420 (2) Of companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL S AWTANI	ADVOCATE	APPLICANT- RP	
2.				

ORDER

Learned Advocate Mr. Vishal Awtani present for Applicant. None present for Respondents.

Learned RP who filed this application pointed out that agenda no. 3 in the meeting of COC held on 19.09.2017 has not been passed in e-voting and therefore the observation of this Authority in the order dated 10.10.2017 in para 5 page 4 is apparently a mistake and therefore it may be rectified.

Applicant is directed to issue notice of date of hearing to the applicant as well as Respondents in IA 315/2017.

List the matter on 15.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**